

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MINARCH OVERSEAS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	MINARCH OVERSEAS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/11/1991
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1991PTC046514
5.	Address of the registered office and principal office (if any) of corporate debtor	G 7 ASHOK PLAZA BUILDING 12 A/14 WEA KAROL BAGH NEW DELHI-110005
6.	Insolvency commencement date in respect of corporate debtor	25/02/2020 (However due to stay of CIRP order by Hon'ble NCLAT, New Delhi on 28/02/2020 which stands vacated on 02/07/2021, 491 days stands excluded, thus CIRP resumes from 03/07/2021)
7.	Estimated date of closure of insolvency resolution process	27/12/2021 (Revised) earlier it was 23/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinod Kumar Chaurasia IBBI/IPA-001/IP-P00100/2017-2018/10200
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-756, Sector-2, Rohini, New Delhi, - 110085 cavinodchaurasia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-22, Pragati Vihar Hostel, Lodhi Road, New Delhi – 110003 cirp.minarch@gmail.com
11.	Last date for submission of claims	16/07/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Details of Authorised Representatives: Not Applicable

Notice is hereby given that the NCLT, New Delhi, Court -IV has ordered the commencement of a corporate insolvency resolution process of the MINARCH OVERSEAS PRIVATE LIMITED on 25/02/2020. However due to stay of CIRP order by Hon'ble NCLAT, New Delhi on 28/02/2020 which stands vacated on 02/07/2021, 491 days stands excluded, thus CIRP resumes from 03/07/2021.

The creditors of MINARCH OVERSEAS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 16/07/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Vinod Kumar Chaurasia

Interim Resolution Professional

Date : 03/07/2021

Place : New Delhi

IBBI/IPA-001/IP-P00100/2017-2018/10200